

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.419
CP/218/ND/2023

IN THE MATTER OF:

Chelmsford Club Ltd	...	Applicant
Versus		
Registrar Of Companies Nct Of Delhi & Haryana	...	Respondent

under Section 131(1)

Order delivered on 23.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Shrey Shrivastava, Adv.
For the RD	: Mr. Aakash Sharma, Ms. Jyoti Khurana, Adv.
For the ROC	: Mr. Aakash Sharma, Ms. Jyoti Khurana, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present through VC and submitted that they have filed transfer application before the Hon'ble Principal Bench and the matter is likely in the 1st week of May. List this matter on **04.06.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)